

the Indian Government a member of the Non-aligned countries". There is however no information regarding Prof. Singh's whereabouts or about his release. Government is energetically continuing with its efforts to secure his release.

### दिल्ली पुलिस के कामिकों को समयोपरि भत्ता

1072. श्री सुनील कुमार पट्टनायक :  
क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को यह जानकारी है कि बी०आई०पी० क्षेत्रों में तैनात दिल्ली पुलिस के कामिकों को आठ घंटे से अधिक समय तक ड्यूटी देनी पड़ती है ;

(ख) यदि हां, तो क्या पुलिस कामिकों को समयोपरि भत्ता दिया जा रहा है ; और

(ग) यदि नहीं, तो क्या सरकार भविष्य में उन्हें समयोपरि भत्ता देने का विचार रखती है ?

कामिक, लोक शिकायत तथा पेंशन मंत्रालय में राज्य मंत्री तथा गृह मंत्रालय में राज्य मंत्री (श्री पी० चिदम्बरम्) :

(क) साधारणतः पुलिस कामियों को लगातार 8 घंटे की ड्यूटी के लिये तैनात किया जाता है। किन्तु काम की अत्यावश्यकता में कभी-कभी उन्हें लम्बे समय तक ड्यूटी देनी पड़ती है।

(ख) और (ग) दिल्ली पुलिस के कामिकों को अधिक घंटों / घुड़ियों में काम करने के ऐवज में प्रतिवर्ष एक माह का अतिरिक्त वेतन दिया जाता है। यदि उन्हें किसी विषय दिन 9 घंटे से अधिक लगातार ड्यूटी देनी पड़ती है, तो उन्हें 10 रु० प्रतिदिन भोजन भत्ता भी दिया जाता है।

दिल्ली में पुलिस कामिकों के कार्य घंटे

1073. श्री सुनील कुमार पट्टनायक :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को यह जानकारी है कि दिल्ली के समस्त थानों में पुलिस कामिकों से 8 घंटे की बजाय 24 घंटे ड्यूटी ली जा रही है ;

(ख) क्या यह भी सच है कि यादवे 8 घंटे की ड्यूटी देने के बाद 16 घंटे की विश्राम अवधि के दौरान अपने निजी कार्य के लिये चले जाते हैं, तो उनकी गैर-हाजिरी लगा दी जाती है ; और

(ग) यदि हां, तो इसके क्या कारण हैं और किस नियम के तहत पुलिस कामिकों की गैर हाजिरी लगा दी जाती है ?

कामिक, लोक शिकायत तथा पेंशन मंत्रालय में राज्य मंत्री तथा गृह मंत्रालय में राज्य मंत्री (श्री पी० चिदम्बरम्) :

(क) साधारणतः पुलिस कामिकों को लगातार आठ घंटे की ड्यूटी पर तैनात किया जाता है। किन्तु काम की अत्यावश्यकता में कभी-कभी उन्हें लम्बे समय तक ड्यूटी करनी पड़ती है।

(ख) जो नहीं, श्रीमान्।

(ग) प्रश्न नहीं उठता।

Burning of Mishra Commission report

1674. SHRI ASHOK NATH VERMA:

SHRI M. S. GURUPADA-SWAMY:

DR. SHRIMATI SAROJINI MAHISHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Mishra Commission Report on November, 1984 riots in Delhi was released to the Press;

(b) if so, when it was released to the Press and whether it has been made available for sale in the book stalls;

(c) whether Government have taken note of the burning of Mishra Commission Report in Delhi; and

(d) whether copies of the Report were made available to the public by the official agencies and if so, how?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) to (d) The requisite number of copies of Justice Ranganath Mishra Commission of Inquiry Report were laid on the Table of both the Houses of Parliament along with Action Taken Note on 23rd February, 1987. Subsequently copies of the Report were also supplied to Lok Sabha and Rajya Sabha Secretariats for circulation among Members. 100 copies of the Report were given to Press Information Bureau. The Report was, however, not made available for sale in book stalls.

According to the Police Commissioner, Delhi, there have been some instances of burning of the Reports.

#### Communal disturbances in Meerut and Ayodhya

1675. SHRI GURUDAS DAS GUPTA:  
SHRI N. E. BALARAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there were any communal disturbances recently in Meerut and Ayodhya (UP);

(b) if so, what are the details thereof;

(c) whether any preventive measures were taken at these two places; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a)

to (d) According to the information furnished by the Government of Uttar Pradesh, there were series of communal incidents at Meerut since the evening of 14th April, 1987 till 18th April, 1987, when communal riot broke out during the celebration of Shab-e-Bara due to some misunderstanding between the processionists and the participants of a birthday party. In these incidents there was an unfortunate loss of ten precious lives and twenty three persons sustained injuries.

2. Since the occurrence of the communal violence in Meerut, the Central authorities remained in touch with the State authorities for taking all possible measures to put an end to the communal violence. Peace Committee meetings involving important citizens, public representatives and religious heads were organised and held in the affected areas. Senior State officials and the State Ministers visited the affected areas in Meerut. The Union Home Minister as also the Chief Minister of Uttar Pradesh visited the affected areas on 19th April, 1987. The situation in Meerut has since been brought completely under control and no untoward incident has occurred in the city since 20th April, 1987.

As regards Ayodhya, according to the Government of Uttar Pradesh there were only two minor cases of communal tension in the city on 14th April, 1987, one relating to an altercation on the use of public tap water and the other on account of minor damage to a tailoring shop on the evening of the same date. However, due to the timely intervention of the district police in both these incidents, the situation was immediately brought under control.

#### Work permits for Indians living in Nepal

1676. SHRI CHATURANAN MISHRA:  
Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Nepal has ordered all foreign workers including Indians living there to obtain work permits;

(b) whether this has been made effective from April 14, 1987;